

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 1048
TO BE ANSWERED ON 10.02.2021**

NATIONAL COMMISSION FOR MIGRANT LABOUR

**1048. DR. AMAR PATNAIK:
DR. L. HANUMANTHAI AH:
SHRI K.C. VENUGOPAL:**

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government is considering setting up a National Commission for Migrant Labour based on the requests from several organisations;**
- (b) whether there has been any update on this matter since the draft of a potential bill has been submitted; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): NITI Aayog has constituted a sub-group to prepare a National Action Plan for Migrant Workers. The sub-group comprises the members from various Ministries of Govt. of India, subject experts, NGOs and civil society organisations, to prepare a tangible action plan to address issues related to migrant workers.

Contd..2/-

In order to safeguard the interest of the migrant workers, the Central Government had enacted the Inter-state Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has now been subsumed in the Occupational Safety, Health and Working Conditions Code, 2020 and the Code has been notified on 29.09.2020. The above mentioned code, commonly known as OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, protection from abuse and exploitation, enhancement of the skills and social security to all category of organised and unorganised workers including Migrant workers.

The relevant provisions of the Code are applicable to every establishment in which 10 or more inter-state migrant workers are employed or were employed on any day of the preceding 12 months.
